BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.04.2015

Mr HS Thangkhiew, learned senior counsel, assisted by Mr N Mozika, learned counsel, appears for the respondents.

Mr S Jindal, learned counsel, represents the CBI.

In terms of earlier order, CBI has filed the progress report in sealed cover. It is opened and perused. Let it be resealed in the same cover and kept along with earlier report in safe custody of the Registrar General of this Court. File of Crl. OP(C)No. 2 of 2015, pending before learned single Judge, is also called for and directed to be listed with Crl. OP(C)No. 1 of 2015, before the Division Bench on 29.04.2015. The alleged contemnor shall remain present in Court as directed by learned single Judge on the next date of hearing. The Superintendent of Police concerned shall ensure the compliance of order. Let a copy of this order be furnished to Superintendent of Police today itself to do the needful.

JUDGE CHIEF JUSTICE

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PIL No. 1 of 2015

BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.04.2015

None appears for the petitioner.

Mr ND Chullai, learned senior GA, assisted by Mr S Sen Gupta, learned GA, represents the respondents.

This Court has already passed a detailed order on 18.03.2015 directing the Registry to furnish a copy of petition as well as judgment and order of the Apex Court dated 13.11.2014 to Mr ND Chullai, learned senior GA for compliance, but so far no affidavit has been filed.

Mr ND Chullai, learned senior GA, thus prays for further time to file such affidavit. However, till the affidavit is filed, some interim measures are required to be urgently taken for the implementation of Supreme Court's order.

We, thus direct all the Deputy Commissioners as well as Senior Superintendent of Police/Superintendent of Police to ensure that no mentally challenged person is seen abandoned by his family or roaming about uncared in public places, or in other places inviting danger and causing inconvenience to public.

List the matter on 11.05.2015. The Registry shall supply a copy of this order to Mr ND Chullai, learned senior GA for compliance.

JUDGE CHIEF JUSTICE

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BEFORE

THE HON'BLE MR JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

27.04.2015

Mr A Goel, learned counsel, appears for the petitioner.

Mr AH Hazarika, learned counsel, represents the respondents.

We have heard learned counsel for parties.

Learned counsel for petitioner submitted that he is led by Dr. A Saraf, learned senior counsel, who could not come present today on account of some personal difficulties. Moreover, it is also his submission that today the matter is only listed to know from the State Government as to in what manner the objectives of Industrial Policy of 1997 have been fulfilled by the petitioner industry for the purpose of issuance of eligibility certificate.

Mr AH Hazarika, learned counsel, appearing for the State informs that the State Government has not delegated any power of collection of tax and he is in full agreement with the order dated 30.03.2015. It is also the submission of learned counsel for the State that the department of Industries which has issued the eligibility certificate shall clarify the position in terms of order dated 30.03.2015 by way of additional affidavit which shall be filed on or before the next date of hearing.

Thus, on the joint request of learned counsel for parties, the matter is adjourned for one week. List on 05.05.2015.

JUDGE CHIEF JUSTICE

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